

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IBA/228/2019

*(filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 r/w
Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating
Authority) Rules, 2016)*

In the matter of **M/s. Consolidated Construction Consortium Limited**

TATA Capital Financials Services Limited
Peninsula Business Park, Tower A, 11th Floor,
Ganpatrao Kadam Marg,
Lower Parel,
Mumbai – 400 013

... Financial Creditor

-Vs-

M/s. Consolidated Construction Consortium Limited
CIN: L45201TN1997PLC038610
Reg. Off:-
Old No.3, New No.5,
Second Link Street,
CIT Colony, Mylapore,
Chennai – 600 004

...Corporate Debtor

Order Pronounced on 20th April 2021

CORAM :

**R. VARADHARAJAN, MEMBER (JUDICIAL)
ANIL KUMAR B, MEMBER (TECHNICAL)**

For Financial Creditor : Abitha Banu, Advocate

For Corporate Debtor : Karthikei Balan, Advocate

ORDER

Per: ANIL KUMAR B, MEMBER (TECHNICAL)

1. This Application has been filed by one **M/s. TATA Capital Financials Services Limited** (hereinafter referred to as 'Operational Creditor') on 31.01.2019 under Section 7 of the

Insolvency and Bankruptcy Code, 2016 (I&B Code) r/w Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, against **M/s. Consolidated Construction Consortium Limited** (hereinafter referred to as 'Corporate Debtor'). The prayer made is to admit the Application, to initiate the Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor, declare moratorium and appoint Interim Resolution Professional (IRP).

2. Heard Learned Counsel for the parties and perused the documents including the pleadings placed on record. The Financial Creditor has claimed the total amount of Rs.24,95,99,977/- as outstanding against the Corporate Debtor, as on 21.01.2019.

3. An Application filed under Section 7 of the I&B Code, 2016 by another Financial Creditor viz. State Bank of India in IBA/483/2020 is being admitted by this Authority vide Order dated 20.04.2020 and Corporate Insolvency Resolution Process (CIRP) having been initiated against the Corporate Debtor and one **Mr. Krishnasamy Vasudevan**, with Registration Number: *IBBI/IPA-001/IP-P00155/2017-18/10324* (email id:- *cavasu1967@gmail.com*) is appointed as Interim Resolution Professional (IRP). Under the circumstances, we direct the Financial Creditor to lodge the claim as made in this Application before the said IRP within the time limit

as specified under the provisions of the I&B Code, 2016, and upon lodging the claim by the Financial Creditor, the IRP to consider the claim on merits and in accordance with the I&B Code, 2016 and other applicable laws, if any. In case, the order in IBA/483/2020 passed by this Authority is set aside by any of the Appellate Authority, liberty is granted to the Financial Creditor to revive this Application before this Authority.

4. With the above directions, this Application stands **closed**.

-Sd-

ANIL KUMAR B
MEMBER (TECHNICAL)

-Sd-

R. VARADHARAJAN
MEMBER (JUDICIAL)

Raymond